

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 24 OF 2018

Dated: 28th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Haryana Power Purchase Centre ... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K.Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant, prays for another four weeks time to file his rejoinder submission in the matter.

The learned counsel, Mr. Sakesh Kumar appearing for the first Respondent undertakes to file his Vakalatnama in the matter during the course of the day.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Another four week's time is granted to the learned counsel appearing for the Appellant to file his rejoinder submission. He may file the same by 25.09.2018 in the Registry, after duly serving copy on the other side.

The learned counsel appearing for the first Respondent is permitted to file his Vakalatnama in the matter during the course of the day in the Registry.

List this matter on **26.09.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/vg

(Justice N.K. Patil)
Judicial Member